

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:163
ANSWERED ON:08.03.2011
ALLOTMENT OF COMMERCIAL PREMISES
Patel Shri Bal Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government allots on lease/sub-lease commercial premises/shops in various Government colonies including in New Delhi;
- (b) if so, the details thereof;
- (c) whether any guidelines with regard to the nature of services and products to be sold in such premises have been issued;
- (d) if so, the details thereof along with the manner in which compliance of such guidelines by the allottees is ensured; and
- (e) the details of the action taken against the defaulters in this regard during each of the last three years and the current year ?

Answer

MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH)

(a) to (e): Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.163 FOR 08-03-2011 REGARDING ALLOTMENT OF COMMERCIAL PREMISES.

(a): Directorate of Estates, under the Ministry of Urban Development, allots commercial premises/shops in various Government colonies on lease basis except in case of Delhi and New Delhi. As far as the Government colonies located in Delhi and New Delhi are concerned, the commercial premises/shops located in such colonies which were earlier under the Ministry of Urban Development have been transferred to the local bodies viz., Municipal Corporation of Delhi and New Delhi Municipal Council with effect from 01.04.2006 on 'as is where is basis'.

(b): Details in respect of commercial premises/shops presently under the Directorate of Estates, Ministry of Urban Development are given in the Annexure.

(c): Yes, Madam.

(d): The existing guidelines provide for carrying out trade/business permissible under the bye-laws of local/municipal authorities. The compliance is ensured through periodical inspection/checking.

(e): Year-wise details of action taken for violation of guidelines in respect of shops/commercial premises presently under the Directorate of Estates, are as follows:-

Year Number of cases in which action
 taken against the defaulter

2008	Nil
2009	Nil
2010	3
2011	
(Upto 28.02.2011) Nil	